

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CRIMINAL APPLICATION NO. 2578 of 2022**

PURNESH ISHVARBHAI MODI

Versus

STATE OF GUJARAT

Appearance:

MR HARSHIT S TOLIA(2708) for the Applicant(s) No. 1

MR PS CHAMPANERI(214) for the Respondent(s) No. 2

MR MITESH AMIN PP for the Respondent(s) No. 1

CORAM:HONOURABLE MR. JUSTICE VIPUL M. PANCHOLI**Date : 16/02/2023****ORAL ORDER**

Learned advocate, Mr. Harshit Tolia appearing for the petitioner submitted that sufficient evidence has come on record of the trial court and the pendency of the present matter delays the trial, hence, he seeks permission to withdraw this petition at this stage leaving all contentions open. Learned advocate, Mr. Champaneri disputes the statement. Permission, as prayed for, is granted. The present petition stands disposed of as withdrawn. Notice is discharged. Ad-interim relief, granted earlier, stands vacated. It is clarified that this Court has not examined the merits of the case of the petitioner. The concerned trial court is directed to expedite the trial.

(VIPUL M. PANCHOLI, J.)

Gautam